

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3940**  
(TO BE ANSWERED ON 23.12.2015)

**MANDATORY RULES FOR RETIRING OFFICERS**

3940. DR. P. VENUGOPAL:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has amended existing rules and made it mandatory for officers who retire from service to declare that the Non- Governmental Organisation (NGOs) or the firm they propose to join is not involved in activities which is in conflict with or prejudicial to India's foreign relations, national security and domestic harmony; and
- (b) if so, the details thereof ?

**ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR.JITENDRA SINGH)

(a) & (b): The Government has amended the existing instructions under CCS (Pension) Rules, 1972 vide Gazette Notification dated 15<sup>th</sup> September, 2015 and inter-alia made provision for declaration before taking up commercial employment after retirement by retired Officers that the organisation in which the Officer is seeking employment is not involved in activities which are in conflict with or prejudicial to India's foreign relations, national security and domestic harmony.

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